## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 89/2017 In T.P. No. 34/NCLT/AHM/2017 (New) with Gujarat High Court C.P. No. 535/2016 With C.A. No. 466/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

Name of the Company:

Gandhi Realty (India) Pvt. Ltd.

Section of the Companies Act:

Section 391-394 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** 

Warin Palma, Adv With St Rheavik Karothada Ib Thaktar and Palma, Am

Learned Advocate Mr. Navin Pahwa present for Petitioner.

Heard learned Counsel for Petitioner.

This application is filed seeking permission to withdraw TP 34/2017 (CP 535/2016 of Gujarat High Court).

The resolution of the Board of Directors has been enclosed.

IA 89/2017 is allowed.

Permission granted to withdraw TP 34/2017.

Accordingly, TP 34/2017 is dismissed as withdrawn.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

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Dated this the 2nd day of May, 2017.